

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

Policy Circular No. 13/(RE-2005)/2004-2009 Dated: 29th June, 2005

To,

All Licensing Authorities.

Subject: Import of Crude Edible Oils against export of refined edible oils under Para 4.7 of Handbook of Procedures.

Attention is invited to Para 4.7 of Handbook of Procedures (Vol.1) wherein all vegetable/edible oils classified under Chapter 15 of ITC(HS) Book is excluded from the purview of Para 4.7. Based on the recommendation from Department of Agriculture and Cooperation following relaxations are made under Para 4.7 of Handbook of Procedures, Vol.1 subject to the following conditions:

- (i) Advance Licences can be issued under Para 4.7 for import of crude edible oils against export of refined edible oils with prior export condition;
- (ii) At the time of issuance of Advance Licence, licensing authority shall make an endorsement on the licence that no imports shall be permitted against the said licence.
- (iii) The no import condition as stated in S.No.(ii) above may be deleted after export obligation discharge certificate is issued in terms of Para 4.25 and Para 4.26 of Handbook of Procedures, Vol-I.

The existing procedure for fixation of norms by ALC for para 4.7 cases shall be followed in the above cases also.

This issues with the approval of Director General of Foreign Trade.

Sd/-
(S.B.S. Reddy)
Jt. Director General of Foreign Trade

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